Position No. 2

GOVERNMENT OF INDIA
MINISTRY OF FINANCE

DEPARTMENT OF EXPENDITURE

RAJYA SABHA

STARRED QUESTION NO. 347

TO BE ANSWERED ON TUESDAY 5th APRIL, 2022

[15 CHAITRA, 1944 (SAKA)]

Andhra Pradesh Fiscal Responsibility and Budget Management (Amendment) Bill, 2021

347. SHRI KANAKAMEDALA RAVINDRA KUMAR:

Will the Minister of FINANCE be pleased to state:

(a) whether Government has taken note of the fact that the State Legislative Assembly of Andhra Pradesh has passed Andhra Pradesh Fiscal Responsibility and Budget Management (Amendment) Bill, 2021 revising 'Revenue Deficit' and 'Fiscal Deficit' limit for the years 2021-22, 2022-23, 2023-24, 2024-25 and 2025-26; and

(b) if so, the action of Union Government in this regard, and if not, the reasons therefor?

ANSWER

FINANCE MINISTER (SHRIMATI NIRMALA SITHARAMAN)

(a) to (b): A statement is laid on the Table of the House.

Statement referred to in reply to Rajya Sabha Starred Question No. 347 for answer on April 5, 2022 raised by Shri Kanakamedala Ravindra Kumar regarding 'Andhra Pradesh Fiscal Responsibility and Budget Management (Amendment) Bill, 2021':

(a) & (b) Yes Sir, the Andhra Pradesh Legislative Assembly has passed Andhra Pradesh Fiscal Responsibility and Budget Management (Amendment) Bill, 2021 revising 'Revenue Deficit' and 'Fiscal Deficit' limit for the years 2021-22, 2022-23, 2023-24, 2024-25 and 2025-26. Revised limit for revenue deficit and fiscal deficit are as follows:

Year	**Limit of Revenue Deficit (as % of GSDP)**	**Limit of Fiscal deficit (as % of GSDP)**
2021-22	3.6	5.0
2022-23	3.3	4.5
2023-24	3.0	4.0
2024-25	2.7	4.0
2025-26	2.4	3.5

All States including Andhra Pradesh have enacted their Fiscal Responsibility and Budget Management (FRBM) Act. Compliance to the State FRBM Act is monitored by the respective State legislatures.

Department of Expenditure, Ministry of Finance generally follows the fiscal limits mandated by the approved recommendations of Finance Commission through the powers to approve borrowings by States under Article 293 (3) of the Constitution of India.

15th Finance Commission (XV-FC) has recommended that the normal limit for net borrowings of State Governments may be fixed at 4 per cent of GSDP in 2021-22, 3.5 per cent in 2022-23 and be maintained at 3 per cent of GSDP from 2023-24 to 2025-26. The Commission has also recommended an extra annual borrowing space for the States, of 0.50 per cent of their GSDP for the period 2021-22 to 2024-25, based on performance criteria in the power sector.

*****

<u>स्थिति सं.2</u>

भारत सरकार
वित्त मंत्रालय
व्यय विभाग

राज्य सभा

मौखिक प्रश्न संख्या - 347

मंगलवार, 5 अप्रैल, 2022/15 चैत्र, 1944 (शक)

आन्ध्र प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबंध (संशोधन) विधेयक, 2021

347. श्री कनकमेदला रवींद्र कुमार:
क्या वित्त मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने इस तथ्य पर ध्यान दिया है कि आन्ध्र प्रदेश राज्य की विधान सभा ने वर्ष 2021-22, 2022-23, 2023-24, 2024-25 और 2025-26 के लिए 'राजस्व घाटे' और 'राजकोषीय घाटे' की सीमा में संशोधन करते हुए आन्ध्र प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबंध (संशोधन) विधेयक, 2021 पारित किया है; और

(ख) यदि हां, तो इस संबंध में केन्द्र सरकार ने क्या कार्रवाई की है, और यदि नहीं, तो इसके क्या कारण हैं?

उत्तर

वित्त मंत्री (श्रीमती निर्मला सीतारामन)

उत्तर (क) से (ख): एक विवरण सदन के पटल पर रख दिया गया है।

05 अप्रैल, 2022 को 'आंध्र प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबंध (संशोधन) विधेयक, 2021' के संबंध में दिए जाने वाले उत्तर के लिए श्री कनकमेदला रवींद्र कुमार द्वारा उठाए गए राज्य सभा के मौखिक प्रश्न सं. 347 के उत्तर में संदर्भित विवरण:

(क) और (ख) जी, हाँ। आंध्र प्रदेश राज्य की विधानसभा ने वर्ष 2021-22, 2022-23, 2023-24, 2024-25 तथा 2025-26 के लिए 'राजस्व घाटे' और 'राजकोषीय घाटे' की सीमा में संशोधन करते हुए आंध्र प्रदेश राजकोषीय उत्तरदायित्व और बजट प्रबंध (संशोधन) विधेयक, 2021 पारित किया है। राजस्व घाटे और राजकोषीय घाटे की संशोधित सीमा निम्नानुसार हैं:

वर्ष	राजस्व घाटे की सीमा (जीएसडीपी के प्रतिशत के रूप में)	राजकोषीय घाटे की सीमा (जीएसडीपी के प्रतिशत के रूप में)
2021-22	3.6	5.0
2022-23	3.3	4.5
2023-24	3.0	4.0
2024-25	2.7	4.0
2025-26	2.4	3.5

आंध्र प्रदेश सहित सभी राज्यों ने अपने-अपने राजकोषीय उत्तरदायित्व और बजट प्रबंधन (एफआरबीएम) अधिनियम बना लिए हैं। राज्य **एफआरबीएम** अधिनियम के अनुपालन की निगरानी संबंधित राज्य विधानमंडलों द्वारा की जाती है।

व्यय विभाग, वित्त मंत्रालय सामान्यतः भारत के संविधान के अनुच्छेद 293(3) के तहत राज्यों द्वारा ली जाने वाली उधार राशियों को अनुमोदित करने संबंधी शक्तियों के माध्यम से वित्त आयोग की अनुमोदित सिफारिशों द्वारा अधिदेशित राजकोषीय सीमाओं का अनुसरण करता है।

15वें वित्त आयोग ने यह सिफारिश की है कि राज्य सरकारों की निवल उधारी की सामान्य सीमा वर्ष 2021-22 में सकल राज्य घरेलू उत्पाद (जीएसडीपी) के 4 प्रतिशत, वर्ष 2022-23 में 3.5 प्रतिशत पर नियत की जाए और वर्ष 2023-24 से 2025-26 तक जीएसडीपी के 3 प्रतिशत की दर पर कायम रखी जाए। आयोग ने उर्जा के क्षेत्र में निर्धारित निष्पादन मापदण्ड के आधार पर, राज्यों को वर्ष 2021-22 से 2024-25 की अवधि के लिए उनकी जीएसडीपी दर के 0.50 प्रतिशत के बराबर अतिरिक्त उधार की गुंजाइश प्रदान करने की भी सिफारिश की है।

*****

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, as per the information given by the hon. Minister, the borrowing space for the State, in any given year, is calculated on the basis of information submitted by the State. Once the CAG audited State Finance Accounts are available, the adjustment on account of over-borrowing by the State arises due to deviation in the information that was given. As per the information, the Ministry of Finance, Department of Expenditure identified the amount of Rs.17,923.94 crores was the excess borrowed by deviating the norms. What steps have been taken to recover that amount and whether that amount was adjusted in the available borrowing space?

श्री पंकज चौधरी : उपसभापति महोदय, मैंने अपने उत्तर में पहले ही बताया है कि निश्चित तौर से उसका हिसाब CAG के द्वारा लिया जाता है। आंध्र प्रदेश की रिपोर्ट आयी कि उन्होंने 22 हज़ार करोड़ रुपये की अतिरिक्त borrowing की है। उस पर भारत सरकार ने निर्णय लिया और next year borrowing में उनके पैसे को adjust करने का प्रयास किया है।

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, the release of advance and disbursement of the loan amount will be based on the release of reports relating to State's sharing in respect of projects identified for finance. In respect of Andhra Pradesh Rural Roads Project (APRRP), Andhra Pradesh Roads and Bridges Reconstruction Project (APRBRP) and Andhra Pradesh Mandal Connectivity and Rural Connectivity Improvement Project (APMCRCIP), the Ministry of Finance, Department of Economic Affairs sent a letter to the Government on 17.01.2022 stating that the Government did not deposit the proportionate share...

MR. DEPUTY CHAIRMAN: Please ask your question.

SHRI KANAKAMEDALA RAVINDRA KUMAR: And that is why the loan amount is not agreed to be released. So, I want to know whether the subsequent steps have been taken by the Department...

MR. DEPUTY CHAIRMAN: Please put your question.

SHRI KANAKAMEDALA RAVINDRA KUMAR: I am asking the question, Sir.

MR. DEPUTY CHAIRMAN: It is a long explanation; please put your question.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, this is my question.

MR. DEPUTY CHAIRMAN: Then, I am moving to the other Member; please be brief.

SHRI KANAKAMEDALA RAVINDRA KUMAR: But, this is my question, Sir.

MR. DEPUTY CHAIRMAN: It is a long question. You know that you are taking time of other Members; please be brief.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, you are not allowing me to put my question. This is my question.

Sir, I want to know whether the Government has taken any steps and given directions to the Government of Andhra Pradesh to deposit the loan amount or the proportionate share of the State Government.

श्री पंकज चौधरी : उपसभापति महोदय, मैंने बताया है कि FRBM Act पर हर स्टेट का अपना अधिकार है। उस पर वह निर्णय लेती है कि हमें कितना उधार लेना है और कितना नहीं लेना है? भारत सरकार उस पर govern करती है और अगर किसी प्रदेश ने ज्यादा उधार लिया है, तो निश्चित तौर से अगले वर्ष उसको काट कर उधारी की सीमा बताई जाती है।

SHRI G.V.L. NARASIMHA RAO: Sir, the reply given by the hon. Minister says that the FRBM limits set by the State Governments; they are monitored by the State Legislatures. But, a recent report by CAG says that the State Government has disbursed Rs. 1,10,000 crores over what has been authorised by the State Legislature, which clearly shows that the Government of Andhra Pradesh has no respect for FRBM norms or expenditure norms.

MR. DEPUTY CHAIRMAN: Please ask your question.

SHRI G.V.L. NARASIMHA RAO: Sir, my question is, in the light of CAG observations, what will the Ministry do to assess real fiscal position of Andhra Pradesh?

श्री पंकज चौधरी : उपसभापति महोदय, संविधान के अनुच्छेद 293 के तहत भारत सरकार केवल निगरानी करती है। उस प्रदेश को कितना उधार कहां से लेना है, कहां खर्च करना है, यह प्रदेश सरकार तय करती है। भारत सरकार की यह जिम्मेदारी है कि जो उधार है, वह तय सीमा में हो, उसकी निगरानी केवल भारत सरकार रखती है।

DR. C.M. RAMESH: Sir, I would like to know: How many States have revised the revenue deficit and fiscal deficit limit? I would also like to know whether the Bill passed by the Andhra Pradesh Legislative Assembly fulfils the parameters as laid down by the 15th Finance Commission?

श्री पंकज चौधरी : उपसभापति महोदय, मैंने पहले भी कहा कि FRBM Act स्टेट का सब्जेक्ट है। वे इसे अपने हिसाब से बनाते हैं। चूंकि यह केवल आंध्र प्रदेश से संबंधित सवाल है, अगर माननीय सदस्य चाहेंगे, तो मैं पूरी स्टेट्स के बारे में उनको उत्तर भिजवा दूंगा।

श्री उपसभापति : माननीय सुजीत कुमार जी, यह सवाल Andhra Pradesh fiscal responsibilities से है। क्या आपका सवाल उससे जुड़ा है?

SHRI SUJEET KUMAR: Sir, while there are issues of a particular State, there are other States which are maintaining...

MR. DEPUTY CHAIRMAN: No, as per norms, you are not allowed.

SHRI SUJEET KUMAR: Sir, it is related to this question.

MR. DEPUTY CHAIRMAN: You have to put question regarding Andhra Pradesh fiscal responsibilities...

SHRI SUJEET KUMAR: Sir, it is regarding healthy fiscal discipline.

श्री उपसभापति : सुजीत कुमार जी, आप इस पर अलग से डिस्कशन कर सकते हैं। सुशील कुमार मोदी... क्वेश्चन नं. 348. श्री नीरज डांगी।